

No.5/70/2009-CS
Government of India
Ministry of Corporate Affairs

5th floor, 'A' Wing,
Shastri Bhawan,
New Delhi - 110001
Dated 20th November, 2009.

To

1. Secretary to the Government of India, All Ministries/Departments of the Government of India.
2. All Chief Secretaries to the State Government /Administrators of Union Territories.
3. Secretary, CCI/ MRTP Commission/ CLB, New Delhi.
4. DGI&R/Director, SFIO, New Delhi.

Subject: Filling up of the post of Director General in the Competition Commission of India (CCI), New Delhi on deputation basis.

Sir,

In continuation of this Ministry's circular letter of even number dated 6th November, 2009 on the subject mentioned above, the undersigned is directed to state that following amendments may be carried out in the circular:

2. In para 2 line 5

For "Shall not ordinarily exceed three years",

Read "shall not ordinarily exceed the period prescribed in instructions issued by DOP&T in this regard from time to time",

Yours faithfully,

(U.K. Jindal)
Deputy Secretary to the Govt. of India